

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF DOLPHIN OFFSHORE ENTERPRISES(INDIA)LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	DOLPHIN OFFSHORE ENTERPRISES(INDIA)LIMITED
2 Date of incorporation of corporate debtor	17TH MAY 1979
3 Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L11101MH1979PLC021302
5 Address of the registered office and principal office (if any) of corporate debtor	(i) 1001, Raheja Centre, 214, Nariman Point, Mumbai Maharashtra - 400021 (ii) 701/702 Lakhani Centrium Plot No.27 Sector 15, Cbd Belapur (East) Navi Mumbai, Maharashtra - 400614
6 Insolvency commencement date in respect of corporate debtor	16th July, 2020
7 Estimated date of closure of insolvency resolution process	13th Jan, 2021.
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name- Vinit Gangwal Reg No.-IBBI/PA-002/IP-N00091/2017-18/10235
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address- Office No 503, 5th Floor, Varun Capital, CTS No. 364-365/13, Off J M Road, Bharat Petroleum Lane, Next to Citiotel, Shivajinagar, Pune - 411005 email id: ip.vinitgangwal@sudharman.in
10 Address and e-mail to be used for correspondence with the interim resolution professional	504, 5th Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400071. email id: ip.dolphinoffshore@gmail.com
11 Last date for submission of claims	31st July, 2020
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in (for relevant forms) (B) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **DOLPHIN OFFSHORE ENTERPRISES(INDIA)LIMITED** on **16th July, 2020**

The creditors of **DOLPHIN OFFSHORE ENTERPRISES(INDIA)LIMITED**, are hereby called upon to submit their claims with proof on or before **31st July 2020**, to the interim resolution professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

VINIT GANGWAL
INTERIM RESOLUTION PROFESSIONAL
IBBI/PA-002/IP-N00091/2017-18/10235

Date- 21st July, 2020
Place-Mumbai